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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD




Inv. P. 1/2018 with C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2018

Name of the Company: PSL Ltd.
V/s.
Edelweiss Assets Reconstruction Co. Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NAVIN PAHWA WITH	SR. ADV	Petitioner	
2.	RITU SHAH FOR THAKKAR AND PAHWA	ADV		
3	Baiju Bhagat	Advocate	Financial Creditor	
4	BHADRISH S. RAJU WITH DHRUV TOLIYA	ADVOCATES	INTERVENER JOTUN INDIA (IA 1 of 2018)	

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Corporate Debtor/ Petitioner. Learned Advocate Mr. Baiju Bhagat present for Respondent no. 1. None present for ABFL. None present for Indian Bank.

Learned Advocate Mr. Bhadrish Raju with Learned Advocate Mr. Dhruv Toliya present for Intervener.

Learned Advocate for the intervener filed the mail given by counsel for Appellant before the Division Bench of Hon'ble Bombay High Court where in it stated that division bench vide its order dated 13.02.2018 stayed the impugned order dated

05.01.2018 passed by the Single Judge of Hon'ble high Court of Bombay and therefore the stay order of NCLT continues to operate.

Learned Counsel for intervener requested two days' time to file copy of the order dated 13.02.2018 passed by the Division bench of Hon'ble High Court of Bombay.

List the matter on 23.02.2018.



MANORAMA KUMARI
MEMBER JUDICIAL



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 15th day of February, 2018.